

registered by DGTD. One of the schemes registered by DGTD relates to the setting up of a mini cement plant with an annual capacity of 9,000 tonnes at Dharamkot in Himachal Pradesh. The Cement Research Institute is preparing a feasibility report for setting up another mini cement plant also at Dharamkot by the State Government.

(c) The gestation period for setting up a mini cement plant would be about 2 to 3 years.

(d) As the schemes are still under preparation, it is too early to furnish details about the exact location, capacity, cost and job opportunities relating to mini cement plants proposed to be set up in Himachal Pradesh.

Industrial Growth Rate

1307. SHRI MADHAVRAO SCINDIA: Will the Minister of INDUSTRY be pleased to state:

(a) the assessment by Government with regard to industrial growth rate of production upto the end of December, 1978;

(b) whether Government consider that the rate of growth is much higher during the last two years; and

(c) if so, percentage during the last two years and compared to it previous two years?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) The index of industrial production compiled by the Central Statistical Organisation, shows a rate of growth of 7.5 per cent for the period April—October 1978. Data for selected industries available for the subsequent months show that this growth rate was maintained during the period upto December, 1978.

(b) and (c). The rate of growth during the comparative periods April—December 1977 and 1978, was 4.2 and 8.9 per cent respectively.

Missing Children in Delhi

1308. SHRI MADHAVRAO SCINDIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there has been a record increase in the number of missing children in Delhi during January, 1979;

(b) if so, the facts thereof; and

(c) the number of children traced and restored to their parents and the reasons for their missing?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) and (b). 302 children were reported missing during January, 1979 as against 294 in January, 1978.

(c) Out of 302 children reported missing 66 have so far been recovered and restored to their parents. Children mainly leave their home on account of poverty, unhealthy social environments, lack of facilities for recreation and play, broken homes and fear of examination. When children do not return home within a reasonable time or are not recovered soon, the parents follow up the matter with the police and sometimes get kidnapping cases registered whenever they suspect foul play.

Review of Industrial Policy

1309. SHRI MADHAVRAO SCINDIA: Will the Minister of INDUSTRY be pleased to state:

(a) whether a proposal for a comprehensive review of industrial policy resolution of 1956 is under consideration of Government or is likely to be considered during the year 1979-80 or in near future;

(b) if so, details therein; and

(c) the exact time by which it is to be reviewed?

**THE MINISTER OF STATE IN
THE MINISTRY OF INDUSTRY
(SHRI JAGDAMBI PRASAD YADAV):**

(a) After a review of the Industrial Policy resolution, 1956, Government have presented to the Parliament a Statement on Industrial Policy in December, 1977. No further review is contemplated at present.

(b) and (c). Do not arise.

Losses of National Textile Corporation

1310. SHRI MADHAVRAO SCINDIA:
Will the Minister of INDUSTRY be pleased to state:

(a) total losses suffered by the National Textile Corporation and its subsidiaries during the last two years;

(b) whether Government propose to initiate some concerted efforts in a bid to bring the losses to the minimum; and

(c) if so, details thereof?

**THE MINISTER OF STATE IN
THE MINISTRY OF INDUSTRY
(SHRI JAGDAMBI PRASAD YADAV):**

(a) Total losses suffered by the National Textile Corporation and its subsidiaries during 1977-78 and 1978-79 (upto December, 1978) come to Rs. 3549.22 lakhs.

(b) As a result of the various steps taken by the Government/NTC, 68 mills (out of a total of 101 under production) made profit during December, 1978.

(c) The following steps have been taken and/or being taken to improve the working results of these mills:—

(i) modernisation/renovation of machinery;

(ii) bulk procurement of raw material on centralised basis;

(iii) improved marketing strategy;

(iv) rationalisation of work loads and labour force;

(v) techno-economic survey of heavily losing mills.

**Probe into allegations against
Government Officials by C.B.I.**

1311. SHRI RAJ KRISHNA DAWN:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the charges or nature of allegations against Government officials that are directly taken up by CBI for investigation;

(b) whether in all the cases CBI finally dictate the terms or nature of punishment or they simply recommend for departmental action;

(c) if so, whether Government are aware that in most of the cases department take very lenient view of the offences and do not take any departmental action as recommended by CBI;

(d) if so, whether there is any Government body to review the recommendations of the CBI and the final action taken therein; and

(e) if so, in how many cases during the last three years the committee constituted to review the working of the Intelligence Bureau and CBI have re-affirmed the punishment for the faulty officers?

**THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
AND IN THE MINISTRY OF LAW,
JUSTICE AND COMPANY AFFAIRS
(SHRI S. D. PAIL):** (a) The offences which can be investigated by CBI are covered by notifications issued under section 3 of the Delhi Special Police Establishment Act by the Central Government from time to time. These offences are mainly under the Indian Penal Code, Prevention of Corruption Act and various other Central Acts. Offences against Govt. officials taken up by the CBI for investigation mostly relate to bribery, corruption, misappropriation, falsification of accounts and various other types of misconduct committed in the discharge of official duties by Central Govt. employees or employees of Central Public Undertakings.

(b) to (d). The CBI is only an investigating agency. On conclusion